

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 24**

**IA 1690/2024 In C.P. (IB)/474(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.07.2024**

NAME OF THE PARTIES:    **SES      ENERGY      SERVICES      INDIA**  
**PRIVATELIMITED**

Section 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Learned Counsel for the Liquidator draws our attention to the order dated 10.06.2024 passed in IA No. 2631/2024 extending liquidation period by 4 months. However, the terminal date of liquidation date is stated 01.09.2024 instead of **01.10.2024**. We have verified the contention and find the same correct.
2. Accordingly, order dated 10.06.2024 is modified so as to record the terminal date of extended period to be 1.10.2024 instead of 01.09.2024 recorded in the order. Rest of order shall remain unaltered.

**IA 1690/2024**

1. Mr. Amir Arsiwala, Advocate i/b Smit Shah, Advocate appeared for the Respondent no. 3.

2. Learned Counsel for the Applicant informs that reply of the Respondent no. 3 was received few days ago and seeks time to peruse the same.
3. List this IA on 22.07.2024 for hearing.
4. Respondent no. 3 is directed to provide copy of the reply to the Respondent no. 1 also.
5. List this IA on **22.07.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna